Mango kernel deaths: NHRC seeks report from Chief Secretary and Collector

https://www.newindianexpress.com/states/odisha/2024/Nov/27/cuttack-residents-reel-under-sting-menace

Citing that three women died and four were hospitalised after consuming mango kernel gruel, the petitioner alleged that they were compelled to consume the inedible stuff due to food scarcity.

28 Nov 2024, 7:36 am

BHUBANESWAR: The National Human Rights Commission (NHRC) has issued notices to the state government over the death of three tribal women after consuming mango kernel gruel in Mandipanka village in Kandhamal district last month.

The apex human rights panel asked the chief secretary and collector of Kandhamal to submit a detailed report and actions taken thereafter within four weeks.

The direction came following a petition filed by Supreme Court lawyer and civil rights activist Radhakanta Tripathy, who cited media reports highlighting the state of affairs of marginalised tribals in the hillside village.

Citing that three women died and four were hospitalised after consuming mango kernel gruel, the petitioner alleged that they were compelled to consume the inedible stuff due to food scarcity and died of food poisoning.

“The tribal women took the desperate measure of consuming the gruel due to inadequate and delayed supply of rice under the National Food Security Act (NFSA). This is not an isolated case but continuation of a series of such tragedies in the tribal pockets where several people consume mango kernels in the absence of sufficient food,” he alleged.

The geography of hunger has not changed decade after decade and the Mandipanka tragedy has shown that nothing has changed in Odisha even 23 years after the 2001 Rayagada hunger deaths which had become a national shame, the petitioner pointed out.

Stating that tribals have no other means of survival, and five kg of rice per person per month, distributed once three months, is not sufficient for them, Tripathy had requested the NHRC to investigate the matter through the Special Rapporteur of the Commission.

TIMES OF INDIA, Online, 28.11.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC asks chief secy, K'mal collector for report on 'mango kernel' deaths

https://timesofindia.indiatimes.com/city/bhubaneswar/tragic-deaths-of-women-due-to-mango-kernel-poisoning-prompt-nhrc-inquiry-in-odisha/articleshow/115742343.cms

Nov 27, 2024, 11.31 PM IST

Bhubaneswar: National Human Rights Commission (NHRC) has asked the chief secretary and Kandhamal district collector to take necessary action and submit an action taken report on the recent deaths of three women allegedly due to mango kernel poisoning at Mandipanka village, within four weeks.

The commission issued the direction on Monday after hearing a petition filed by human rights activist and lawyer Radhakanta Tripathy. The petitioner requested NHRC to investigate the matter through its special rapporteur.

The petition alleged that Jita Majhi (35), a tribal woman, and two others from Kandhamal district died due to starvation and food poisoning after consuming mango kernel gruel. The desperate measure was taken by the tribal people due to inadequate and delayed supply of rice under the National Food Security Act (NFSA).

Tripathy, in his petition, highlighted that the incident is a continuation of a series of tragedies in the state where several people died after consumption of mango kernel in the absence of sufficient food supply. It was also stated the tribals have no other means of survival, and 5 kg of rice, distributed over three months, is not sufficient.

"In 2001, at least 20 people from Rayagada district died by consuming a mango kernel diet. It was a matter of national shame. Now, the Mandipanka tragedy has shown that nothing has changed in Odisha after two decades," said Tripathy.

He said the facts and circumstances of the case involve a serious lapse on the part of govt officials. "The failure of the state govt and its negligence to tackle the issue of starvation/food poisoning deaths and lack of basic amenities amounts to severe human rights violations," said the petitioner.

He also urged NHRC to direct the state govt to send a detailed report for curbing starvation deaths and to pay adequate compensation and benefits of social welfare schemes, including sufficient rations, potable drinking water, and appropriate financial and social care for children living with a single parent after the deaths of the women.

STATESMAN, Online, 28.11.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC notice to Odisha Govt on mango kernel deaths

https://www.thestatesman.com/india/nhrc-notice-to-odisha-govt-on-mango-kernel-deaths-1503369716.html

The National Human Rights Commission has issued notice to Odisha Chief Secretary over the death of three women in Mandipanka village of Kandhamal district after the victims were forced to consume mango kernel gruel with PDS rice eluding them.

SNS | BHUBANESWAR | November 27, 2024 8:25 pm

The National Human Rights Commission has issued notice to Odisha Chief Secretary over the death of three women in Mandipanka village of Kandhamal district after the victims were forced to consume mango kernel gruel with PDS rice eluding them. The top rights panel passed the order on a petition filed by human rights lawyer Radhakanta Tripathy and sought for the detailed Action Taken Report from the Chief Secretary and District Collector within four weeks.

“The complainant alleged that tribal women in Kandhamal district, Odisha, died due to starvation and food poisoning after consuming mango kernel gruel, a desperate measure taken by the tribal people due to inadequate and delayed supply of rice under the National Food Security Act (NFSA).” the NHRC mentioned in its order.

The geography of hunger in the area has not been changing decades after decades. Mandipanka tragedy has shown that nothing has changed in Odisha’s back of the beyond even 23 years after the 2001 Rayagada hunger deaths which had become a national shame. Poor infrastructure and lack of reliable internet connectivity have hindered residents from even completing basic tasks, such as opening bank accounts or updating e-KYC information for their ration cards. Without these, people are unable to secure their rights to government entitlements, forcing them to depend on inadequate or irregular food supplies.

Not only the insufficient rice supplies pushed residents to consume unsafe alternatives like mango kernels, lack of access to social services leaves many with no recourse for survival.

The facts and circumstances of the case involve serious lapse on the part of the government officials. The welfare schemes don’t reach the poor people of the remote area of Odisha. The Starvation deaths have been continuing. The poor villagers, mainly the people from ST Community are the worst victims. The failure of the State Government and its negligence to tackle the issue of Starvation deaths and food poison, lack of basic amenities and bare necessities amounts to severe human rights violation, Tripathy alleged.

ANTIMVIKALP, Online, 28.11.2024
Page No. 0, Size:(0)cms X (0)cms.

चेन्नई की युवती को पहले दिया शादी का झांसा, संबंध बनाए और हुई प्रेग्नेंट तो छोड़ा, अब दे रहा धमकी

https://antimvikalp.com/news/%E0%A4%9A%E0%A5%87%E0%A4%A8%E0%A5%8D%E0%A4%A8%E0%A4%88-%E0%A4%95%E0%A5%80-%E0%A4%AF%E0%A5%81%E0%A4%B5%E0%A4%A4%E0%A5%80-%E0%A4%95%E0%A5%8B-%E0%A4%AA%E0%A4%B9%E0%A4%B2%E0%A5%87-%E0%A4%A6%E0%A4%BF/

Posted on November 28, 2024by Antim Vikalp News

बरेली/ फतेहगंज पश्चिमी। चेन्नई की युवती ने बरेली के एक युवक के खिलाफ **राष्ट्रीय मानवाधिकार आयोग** मे शिकायत की है। पीड़िता ने वहां से कुछ वीडियो भी वायरल किए है। जिसमे उसने बरेली के थाना फतेहगंज पश्चिमी क्षेत्र के एक युवक पर शादी का झांसा देकर संबंध बनाने और फिर गर्भवती होने पर छोड़ देने का आरोप लगाया है। युवती ने कहा कि अब वो फिर बरेली आकर पुलिस अधिकारियों से इसकी शिकायत करेगी। आपको बता दे कि थाना फतेहगंज पश्चिमी क्षेत्र के एक गांव का शादीशुदा युवक का चेन्नई की युवती से इंस्ट्राग्राम पर दोस्ती हुई। व्हाट्सएप पर प्यार होने के बाद दोनों ने साथ रहने की कसम खाई। युवक ने प्रेमिका के घर जाकर मांग भरकर शादी की। शादी के बाद संबंध बनाए और जब युवती दो माह की गर्भवती हो गई तब एक साल बाद वह युवती को छोड़कर घर भाग आया। उसके बाद युवती उसकी तलाश मे 19 नवंबर को युवक के घर पहुंच गई तो पता चला कि वह शादीशुदा है। उसके बच्चे है। आरोप है परिजनों के द्वारा धमकाने पर युवती ने पुलिस को तहरीर दी थी। जिस पर पुलिस ने युवक को हिरासत में लिया था। बात नही बनने पर युवती से लिखवाकर बाद मे उसे छोड़ दिया। उसको अब अपनी संतान को पिता के नाम देने की चिंता है। पीड़िता ने बताया कि आरोपी वह उसके परिजन लगातार उसे धमकी दे रहे है। वीडियो जारी कर कहा कि अगर न्याय नही मिला तो वह जान दे देगी। आगे बताया कि उसकी अभी तक न तो दिल्ली और न ही बरेली के फतेहगंज पश्चिमी मे मुकदमा दर्ज हुआ है। वह न्याय के लिए दर-दर भटक रही है। वही महिला ने राष्ट्रीय मानवाधिकार आयोग दिल्ली, राष्ट्रीय महिला आयोग दिल्ली कमिश्नर दिल्ली सहित चेन्नई दिल्ली व फतेहगंज पश्चिमी के थाना प्रभारीयों को पत्र लिखकर आरोपी के खिलाफ कार्रवाई की मांग की है। वही महिला इसी माह बरेली आकर पुलिस अधिकारियों से मिलकर न्याय की गुहार लगाएगी।।

दिल्ली: MCD ने हटाया रेलवे का 17,000 मीट्रिक टन कूड़ा, IRCTC को भेज दिया 6 करोड़ का बिल

https://www.msn.com/hi-in/news/other/%E0%A4%A6-%E0%A4%B2%E0%A5%8D%E0%A4%B2-mcd-%E0%A4%A8%E0%A5%87-%E0%A4%B9%E0%A4%9F-%E0%A4%AF-%E0%A4%B0%E0%A5%87%E0%A4%B2%E0%A4%B5%E0%A5%87-%E0%A4%95-17-000-%E0%A4%AE-%E0%A4%9F%E0%A5%8D%E0%A4%B0-%E0%A4%95-%E0%A4%9F%E0%A4%A8-%E0%A4%95%E0%A5%82%E0%A4%A1%E0%A4%BC-irctc-%E0%A4%95-%E0%A4%AD%E0%A5%87%E0%A4%9C-%E0%A4%A6-%E0%A4%AF-6-%E0%A4%95%E0%A4%B0-%E0%A4%A1%E0%A4%BC-%E0%A4%95-%E0%A4%AC-%E0%A4%B2/ar-AA1uOPRg

1दिन • 2 मिनट पढ़ा गया

नई दिल्ली: MCD ने राष्ट्रीय मानव अधिकार आयोग (NHRC) और सुप्रीम कोर्ट के आदेश पर रेलवे ट्रैक के किनारे पड़े 17,000 मीट्रिक टन कूड़ा उठा दिया। कूड़ा उठाने से पहले यह तय हुआ था कि कूड़ा उठाने पर जितनी धनराशि खर्च होगी उसमें से 70 पर्सेंट रेलवे और 30 पर्सेंट MCD वहन करेगी। MCD ने रेलवे को 6 करोड़ रुपये का बिल भेजा है, लेकिन अभी तक रेलवे ने इस धनराशि का भुगतान नहीं किया। MCD अधिकारियों का कहना है कि रेलवे जितनी जल्दी इस धनराशि का भुगतान करेगी उतनी जल्दी रेलवे ट्रैक किनारे बचे बाकी कूड़े को उठाने का काम शुरू किया जाएगा। ट्रैक के आसपास अभी भी 10,000 मीट्रिक टन से अधिक कूड़ा बचा हुआ है।

MCD ने तैयार किया डेटा

NHRC के हस्तक्षेप के बाद MCD रेलवे किनारे फैले कूड़े को उठाने के लिए राजी हो गया। इस मुद्दे पर दोनों विभागों के सीनियर अधिकारियों की बैठक में कूड़ा उठाने पर खर्च होने वाली धनराशि के भुगतान को लेकर आपसी सहमति बनी जिसमें कहा गया कि 70 पर्सेंट खर्च रेलवे उठाएगी और बाकी का खर्च MCD उठाएगी। इस पर सहमति बनने के बाद MCD अधिकारियों ने जोन वाइज यह आंकड़ा तैयार किया कि किस जोन में ट्रैक का कितना एरिया आता है। सर्वे रिपोर्ट में यह बात सामने आई कि रेलवे ट्रैक के 100 किलोमीटर से अधिक एरिया में 112 पॉइंट ऐसे हैं जहां भारी मात्रा में कूड़ा पड़ा हुआ है। अगर जोन के आंकड़ों पर नजर डाली जाए तो सेंट्रल जोन में ट्रैक का सबसे अधिक 24 किलोमीटर से अधिक एरिया आता है। वहीं नरेला और शाहदरा साउथ जोन के एरिया में 14-14 किलोमीटर का एरिया लगता है।

जोनवाइज रेलवे ट्रैक का डेटा

जोन एरिया	कुल क्षेत्रफल (किलोमीटर)

सेंट्रल	24.2
करोल बाग	11.5
नरेला	14
सिटी एसपी	12.2
शाहदरा साउथ	14
शाहदरा नॉर्थ	5
नजफगढ़	3.5
सिविल लाइंस	8
रोहिणी	4.5
केशवपुरम	7

करोल बाग जोन में 11 KM से अधिक एरिया

इसी तरह से सिटी एसपी जोन में 12 किलोमीटर से अधिक और करोल बाग जोन में 11 किलोमीटर से अधिक एरिया लगता है। MCD अधिकारियों का कहना है कि 12 जोन में से साउथ और वेस्ट जोन ही एकमात्र ऐसा जोन है जहां ट्रैक का एरिया नहीं आता। MCD अधिकारियों ने बताया कि रेलवे ट्रैक का मुआयना करने के बाद वहां पड़े कूड़े का अनुमान लगाया गया। मोटे अनुमान के तौर पर MCD ने 100 किलोमीटर से अधिक एरिया में 28,000 मीट्रिक टन से अधिक कूड़ा होने का अनुमान लगाया। MCD ने 15 जनवरी 2024 तक 13,000 मीट्रिक टन कूड़ा उठाया। अगस्त 2024 तक MCD 17,000 मीट्रिक टन कूड़ा उठा चुकी है। MCD ने इस कूड़े को उठाने की एवज में खर्च हुई धनराशि का बिल बनाकर भेजा हुआ है।